

HIGH COURT OF DELHI: NEW DELHI
SHERSHAH ROAD, NEW DELHI-110503

No. ⁶⁰⁷⁹ /DHC/GAZ.IIB/SPL.MM/2023

Dated: 25/8/2023

Appointment of Special Metropolitan Magistrates

High Court of Delhi invites online applications from eligible candidates for appointment as Special Metropolitan Magistrates under Section 18 (1) of Code of Criminal Procedure. These Magistrates will be required to hold Court 6 days in a week either at a fixed place or as mobile court.

A candidate must possess the qualification as prescribed in Rule 3 of Delhi Petty Offences (Trial by Special Metropolitan Magistrate) Rules, 1998 which reads as under:-

"3. Qualification:- A person shall not be qualified for appointment as Special Metropolitan Magistrate unless he/she is a law graduate and:-

- (1) has been a District Magistrate or a Judicial Officer; or
- (2) has for a period of not less than one year exercised the powers of Sub Divisional Magistrate; or
- (3) has for a period of not less than two years exercised the powers of an Executive Magistrate; or
- (4) has held for a period of not less than five years a Group 'A' post on the Establishment of the High Court of Delhi or that of the Courts Subordinate thereto; or
- (5) has held, for a period of not less than five years, a Group 'A' post under the department of the Government of NCT of Delhi or the Central Government or State Government (Preference will be given to those persons who have been dealing with legal affairs or have been working in the department dealing with legal affairs); and
- (6) has not attained the age of 65 years on the date of conferment of power of Special Metropolitan Magistrate on him/her.

Explanation- For the purpose of these rules a "law graduate" is a person who is eligible to be enrolled as an advocate."

Government servants who were dismissed or removed or retired compulsorily from service or subjected to any other penalty for misconduct etc. are not eligible for consideration.

At present there are 34 vacancies and the appointments shall be made in respect of the existing and anticipated vacancies that may arise during the year.

A Special Metropolitan Magistrate shall be entitled to the following honorarium and out of pocket expenses or as may be fixed by the High Court from time to time-

Out-of-pocket expenses: ₹60,000/- (per month),

Transport allowance: ₹10,000/- (per month),

Dress allowance: ₹12,000/- (per annum).

The candidate shall submit his/her application only through online mode in the prescribed format through the official website of High Court of Delhi i.e. <https://dhcmisc.nic.in/rec/smm23/>. The last date for filling online application shall be 30 days from the date of issuance of this advertisement i.e. till 23.09.2023 (10:00 PM).

The candidate can take printout of application form and keep it for future reference. He/she is not required to send the printout of the online application form to this Court.

Applications which are incomplete and without requisite documents shall be rejected summarily and no enquiry will be entertained in this regard. Only eligible and shortlisted candidates will be called for interview on a date to be intimated later and no TA/DA shall be paid to the candidates for the purpose.

APPLICATION IN PHYSICAL FORM/HARD COPY SHALL NOT BE ENTERTAINED.

The candidate applying for the post should ensure that he/she fulfills all the eligibility conditions. His/her candidature shall be purely provisional and subject to satisfying the prescribed eligibility conditions. The question of eligibility would be thoroughly examined even at subsequent stages and, if on verification at any time before or after the interview, it is found that a candidate does not fulfill any of the eligibility conditions, his/her candidature shall stand cancelled without any notice or further reference. Candidates are advised to go through the Instructions before filling up the application form.


(RAVINDER DUDEJA)
REGISTRAR GENERAL